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<td>10th February 2021</td>
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2021 कालावधीमधील 9-वी वातावरण सर्वोत्तम वातावरण ठरविण्यासाठी समाजसेवी महान कार्य कराव असलेल्या संस्थेचे आत्मनिर्भर रुपांतरणासाठी विभिन्न संस्थाॅऱ्यांना सहयोग किंवा सहभागिता करावे. नांदने,

नांदने, वित्तस्थिती, वातावरण, तत्त्वात्मक, अर्थशास्त्र, वैज्ञानिक.
GOVERNMENT OF KERALA
Law (Legislation-H) Department
NOTIFICATION

No. 13434/Leg.H1/2020/Law. Dated, Thiruvananthapuram, 10th February, 2021
28th Makaram, 1196
21st Magha, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Clinical Establishments (Registration and Regulation) Amendment Ordinance, 2021 (23 of 2021).

By order of the Governor,

ARAVINHTA BABU P. K.,
Law Secretary.
ORDINANCE No. 23 OF 2021

THE KERALA CLINICAL ESTABLISHMENTS (REGISTRATION AND REGULATION) AMENDMENT ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN
ORDINANCE
to amend the Kerala Clinical Establishments (Registration and Regulation) Act, 2018.

Preamble.—WHEREAS, the Kerala Clinical Establishments (Registration and Regulation) Amendment Ordinance, 2020 (76 of 2020) was promulgated by the Governor of Kerala on the 6th day of November, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in and passed by the Legislative Assembly of the State of Kerala during its session which commenced on 31st December, 2020 and ended on the same day and during its session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the Kerala Clinical Establishments (Registration and Regulation) Amendment Ordinance, 2020 (76 of 2020) will cease to operate on the 11th day of February, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;
NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. **Short title and commencement.**—(1) This Ordinance may be called the Kerala Clinical Establishments (Registration and Regulation) Amendment Ordinance, 2021.

   (2) It shall be deemed to have come into force on 9th November, 2020.

2. **Act 2 of 2018 to be temporarily amended.**—During the period of operation of this Ordinance, the Kerala Clinical Establishments (Registration and Regulation) Act, 2018 (2 of 2018) (hereinafter referred to as the principal Act), shall have effect subject to the amendment, specified in section 3.

3. **Amendment of section 18.**—In section 18 of the principal Act, for the word “two” the word “three” shall be substituted.

4. **Repeal and saving.**—(1) The Kerala Clinical Establishments (Registration and Regulation) Amendment Ordinance, 2020 (76 of 2020) is hereby repealed.

   (2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.